

ments, and other issues relating to coal supplies.

(c) So far, the following power stations/ Electricity Boards have signed the agreement :—

1. Badarpur Thermal Power Station.
2. Punjab State Electricity Board.
3. Haryana State Electricity Board.
4. Uttar Pradesh State Electricity Board.
5. Bihar State Electricity Board.
6. Delhi Electricity Supply Undertaking.
7. Tamilnadu State Electricity Board.
8. Rajasthan State Electricity Board; and
9. Damodar Valley Corporation.

(d) and (e). Power Houses have been linked with certain sources from which coal is being supplied to them according to their boiler parameters. Efforts are always made to adhere to the parameters. Due to opening of a number of opencast mines without Coal Handling Plants, complaints have been received from some power stations about the size of coal, low calorific value and presence of extraneous material in the coal.

To ensure proper sizing and removal of extraneous material, coal handling plants are being constructed at the collieries. At present, 55.90% of the coal produced in the country passes through CHP's Construction of more CHP's has been planned. By 1987-88, 94% of the coal produced will pass through CHP's. In the meanwhile, the coal Companies have been directed to ensure manual breaking of bigger pieces and picking of extraneous material.

Coal Controller has been given powers to determine the grade of coal seams in the mines as also the coal supplied to consumers and for this purpose to take samples and arrange for the testing of coal suo-moto or if any complaint is made in this regard. The Coal Controller's decision in the matter shall be final and binding.

[*Translation*]

**Donation given by Nationalised Banks
to Educational Institutions**

806. SHRI VILAS MUTTEMWAR: Will the Minister of FINANCE be pleased to state:

(a) the amount of donation given by each nationalised bank to different educational institutions during the last three years, indicating the names of such institutions;

(b) the level at which decision of giving donation was taken; and

(c) whether giving donation to the private educational institutions by the nationalised banks is considered appropriate by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). A Information is being collected and to the extent available, will be laid on the table of the House.

(c) Government does not consider it inappropriate for public sector banks to assist educational institutions for promotion of education through small donations, within the ceilings for aggregate donations prescribed by Reserve Bank of India.

[*English*]

**Rise in Value of Dollar and Depreciation
in Rupee**

807. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether there is an unprecedented phenomenon of continuous and uninterrupted rise in the value of dollar in relation to every other currency in the world;

(b) if so, the extent to which rupee has been depreciated since 1980; and

(c) the extent to which our debt repayment liabilities will increase due to this depreciation in value of rupee compared to 1980?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) There has been a rise in the value of U.S. dollar though not uninterrupted in relation to most of the major currencies in recent years.

(b) The down-ward variation in the value of rupee in relation to US dollar during the period 31st December, 1980 to 14th March, 1985 has been of the order of 39.87 per cent.

(c) Changes in the exchange rate between the rupee and the dollar and other major currencies do not affect India's debt liabilities as the foreign currency amount of repayment of debt denominated in dollar or such other currencies would remain unaltered. However, these changes may alter the amount of repayments expressed in rupees. The extent of such changes depend on future exchange rate movements which cannot be estimated.

Allied 12-Crore shady deal by Bangalore Branch of State Bank of India

808. SHRI BALASAHEB VIKHE PATIL:
SHRI CHINTAMANI JENA:
SHRI DHARAM PAL SINGH MALIK:

SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether State Bank of India manager of Bangalore Branch has been held for his role in a 12-crore shady deal;

(b) if so, the particulars of the case;

(c) whether any enquiry has been conducted, if so, the results thereof;

(d) whether the rules for advancing loans for industry and trade need to have a fresh look to avoid such incidents; and

(e) if so, the likely time by which this will be done?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The State Bank of India has reported that a fraud of Rs. 3.5 crores has occurred at its Shivaji Nagar Bangalore Branch between 5th February 1985 and 12th February 1985. The Bank has lodged a complaint with the police authorities who are investigating the matter. The Branch Manager has been arrested by the police. Preliminary investigations of the bank have revealed that it was a fraud committed with the collusion of the Branch Manager. The bank has placed two officers under suspension.

(d) and (e). The Reserve Bank of India scrutinises the reports of the banks relating

to frauds continuously and keeps reviewing the systems and inspections in the banks and, whenever necessary, issues suitable instructions to the banks.

Coal movement by Railways

809. SHRI BALASAHEB VIKHE PATIL: Will the Minister of STEEL, MINES AND COAL be pleased to state:

(a) whether an official Working Group has established that coal movement by Railways would go up from 116 million tonnes in 1984-85 to 173 million tonnes in 1989-90;

(b) whether this will call for substantial increase in rail wagon offering which is not likely to mature due to resource constraint; and

(c) if so, the details of long-term alternatives which are being contemplated to deal with this situation so that pace of industrialisation in the country is not thwarted.

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): (a) The Working Group on Coal and Lignite for the Seventh Five Year Plan has estimated the demand of coal for the Seventh Plan period and the movement of coal, by rail, that will be required to meet this demand. The Working Group has estimated that the total quantity of coal that will be required to be moved by rail will increase from 125.98 million tonnes in 1985-86 to 166.33 million tonnes in 1989-90. The Working Group has not made any projections of movement to be required in 1984-85.

(b) and (c). The Report of the Working Group on Coal and Lignite for the Seventh Five Year Plan is under examination by the Planning Commission. Appropriate decisions will be taken regarding movement of coal by the railways after targets of coal and related sectors are finalised for conclusion in the Seventh Plan.

Lumpsum amount for L.T.C.

810. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received a suggestion that a lumpsum amount should